

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**O. A. No.60/1207/2017
M.A. No.60/1904/2017**

Date of decision: 09.01.2018

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

Tarsem Kumar son of Sh. Roshan Lal Gupta, resident of VPO Saha, Sub-Tehsil Saha, Tehsil Barara, District Ambala, aged about 51 years, Group-C.

**... APPLICANT
VERSUS**

1. Union of India through the Secretary, Ministry of Communication and Information Technology, Department of Posts, Sanchar Bhawan, 20 Ashoka Road, New Delhi.
2. Chief Post Master, Haryana Circle, Ambala District, Ambala Cantt.
3. Director, Post Offices, Haryana Circle, Ambala District Ambala Cantt.
4. Senior Superintendent of Post Offices, Ambala Division, Ambala Cantt.
5. Sub-Post Master, Post Office Saha, Tehsil Barara, District Ambala Cantt.

... RESPONDENTS

PRESENT: Sh. Rajesh Punj, counsel for the applicant.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. Learned counsel for the applicant has failed to comply with the order dated 11.10.2017 wherein he was directed to place on record appointment letter of the applicant. He is unable to substantiate

his claim for directing the respondents to reinstate the applicant in service as there is no document on record to show that applicant has served the respondent department.

2. Accordingly, the O.A. is dismissed.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 09.01.2018.

Place: Chandigarh.

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